

# RULES COMMITTEE

## SECOND REPORT

(FOURTH LOK SABHA)

(Laid on the Table on the 22nd June, 1967)

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## PERSONNEL OF THE RULES COMMITTEE

1. Shri N. Sanjiva Reddy—*Chairman*
2. Shri Kanwar Lal Gupta
3. Shri Indrajit Gupta
4. Shri R. M. Hajarnavis
5. Shri Madhu Limaye
6. Shri P. Govinda Menon
7. Shri Nath Pai
8. Shri D. N. Patodia
9. Shri R. Surender Reddy
10. Shrimati Sushila Rohatgi
11. Shri S. K. Sambandhan
12. Shri Shashi Bhushan
13. Shri Sidheshwar Prasad
14. Dr. Ram Subhag Singh
15. Shri R. Umanath

### SECRETARIAT

Shri S. L. Shakhder—*Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

## SECOND REPORT OF THE RULES COMMITTEE

(FOURTH LOK SABHA)

The Rules Committee held their sitting on the 19th June, 1967, to consider the notices of amendments (See Appendix) received under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, to the recommendations contained in their First Report which was laid on the Table of the House on the 9th June, 1967. The Minutes of the sitting are appended to the Report.

2. Sarvashri Yashpal Singh and Rabi Ray\*, who had given notices of amendments, were invited to present their views on the amendments.

3. After hearing Shri Yashpal Singh and considering all the aspects in regard to them, the Committee embody their conclusions in this their Second Report.

4. *Rule 33 (Serial No. 1 of the Appendix)*.—Shri Yashpal Singh has not pressed his amendment and agreed that a period of 21 days for notices of questions is quite reasonable.

The Committee are, however, of opinion that the amendment to rule 33 prescribing the maximum period of notice of 21 days for questions should be enforced with effect from the next (Third) Session of the present Lok Sabha.

5. *Rule 197 (Serial Nos. 2 and 3 of the Appendix)*.—The Committee feel that if Shri Rabi Ray's amendment is accepted, unimportant matters might get priority and important matters might be shut out. The Committee are of the view that selection of subjects for admission of calling attention notices must remain with the Speaker. The Committee do not, therefore, agree to the proposed amendment.

Shri Yashpal Singh has not pressed his amendment in view of the fact that according to the new sub-rule (5) of rule 197 proposed by the Committee, although not more than two calling attention notices can be taken up on a day, the notices admitted by the Speaker for any subsequent sitting will not lapse.

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\*Shri Rabi Ray did not attend the sitting.

6. The Committee accordingly recommend that, subject to para 4 above, the draft amendments as shown in the Appendix to their First Report be made in the Rules of Procedure and Conduct of Business in Lok Sabha (Fifth Edition).

NEW DELHI;  
The 20th June, 1967.

N. SANJIVA REDDY,  
*Chairman,*  
*Rules Committee.*

## APPENDIX

(See para 1 of the Report)

List of amendments to the recommendations of the Rules Committee contained in their First Report (Fourth Lok Sabha)

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S. No. Name of member and text of amendment

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### Rule 33

#### SHRI YASHPAL SINGH

1. In the proposed amendment, for the words "twenty-one", the words "thirty-one days in the case of Starred Question" be substituted.

### Rule 197

#### SHRI RABI RAY

2. For sub-rule (1) of rule 197, the following be substituted:

"(1) A member may, if the Speaker holds the notice to be in order *prima facie*, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time, to make a statement at a later hour or date."

#### SHRI YASHPAL SINGH

3. In the proposed amendment to sub-rule (5) of rule 197, the following words be added at the end, namely:

"or on which he has not passed any orders about its admission."

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# MINUTES OF THE SITTING OF THE RULES COMMITTEE

*New Delhi, Monday, the 19th June, 1967.*

The Committee met from 16.00 to 17.00 hours.

## PRESENT

**Shri N. Sanjiva Reddy—Chairman**

## MEMBERS

2. Shri Kanwar Lal Gupta
3. Shri Madhu Limaye
4. Shri Nath Pai
5. Shri R. Umanath

**Shri Yashpal Singh—Member who had given notice of amendments (present by invitation).**

## SECRETARIAT

**Shri S. L. Shakhder—Secretary.**

**Shri M. C. Chawla—Deputy Secretary.**

2. The Committee took up for consideration the amendments given notice of by Sarvashri Yashpal Singh and Rabi Ray, M.Ps., (See Appendix to the Report) to the recommendations contained in the First Report of the Rules Committee laid on the Table of the House on the 9th June, 1967.

3. *Rule 33 (Serial No. 1 of the Appendix).*—The Chairman explained that the question of period of maximum notice for questions was carefully considered by the Committee earlier and the period of 21 days was regarded as most reasonable. Shri Yashpal Singh did not press his amendment.

The Committee, however, decided that the amendment to rule 33 prescribing the maximum period of notice of 21 days for questions should be enforced with effect from the next (Third) Session of the present Lok Sabha.

4. *Rule 197 (Serial No. 2 of the Appendix).*—The Committee noted that Shri Rabi Ray, who had been invited to attend the sitting of the

Committee, had gone out of station and, therefore, could not be present. Shri Madhu Limaye suggested the acceptance of Shri Rabi Ray's amendment. The Committee felt that if Shri Rabi Ray's amendment was accepted, unimportant matters might get priority and important matters might be shut out. The Committee were of the view that the selection of subjects for admission of calling attention notices must remain with the Speaker. Shri Madhu Limaye then agreed that the amendments to Rule 197 as proposed by the Committee earlier might stand.

The Committee desired that a note describing the categories or classification of subjects on which notices relating to calling attention would be admissible and inadmissible should be prepared by the Secretariat and circulated to the members of the Committee in due course.

5. *Rule 197 (Serial No. 3 of the Appendix).*—Shri Yashpal Singh did not press his amendment when it was explained that although not more than two calling attention notices could be taken up on a day, the notices admitted by the Speaker for any subsequent sitting would not lapse.

6. The Committee authorised the Chairman to lay their recommendations on the Table of the House in the form of a Report.

The Committee also authorised Dr. Ram Subhag Singh, and, in his absence, Shri Nath Pai, to lay the Report on the Table of the House.

7. The Committee then adjourned to meet again on Monday, the 26th June, 1967, at 16.00 hours.



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